

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01419/2017
Chandigarh, this the 18th day of August, 2018

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Ajay Kumar, aged 31 years, S/o Sh. Sohan Lal, resident of Village Kamali, Post Office Pamour, District Fategarh Sahib (Punjab) Group C

....**Applicant**

(Present: Mr. R.K. Sharma, Advocate)

Versus

1. Union Territory, Chandigarh through its Advisor to the Administrator, U.T. Secretariat, Sector- 9, Chandigarh.
2. Education Secretary, Union Territory, U.T. Secretariat, Sector 9, Chandigarh.
3. Director Public Instructions (School)(now re-designated as Director School Education) Education Department, Chandigarh Administration, Additional Deluxe Building, Sector 9, Chandigarh.
4. Shri Kulwant Singh S/o Sh. Mohinder Singh, TGT (Punjabi), Government Model Senior Secondary School, Sector 40, Chandigarh.

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Respondents

Present: None

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the applicant very fairly submitted that the Selection of JBT/TGT made in the year 2014, to which the relief claimed in the present O.A. relates, has been scrapped altogether, by the respondents, and therefore, the similar O.As have been disposed of, by this Court, with a liberty to the applicants therein to seek revival of the O.As., in case the action of the respondents to scrap the selection is invalidated by the Court of law. He prays that this O.A. may also be disposed of in the same manner.
3. Ordered accordingly.

(AJANTA DAYALAN)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 18.08.2018